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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

SATURDAY, OCTOBER 1, 1960 / ASVINA 9, 1882.

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

CONTENTS

GUJARAT ACT No. XI OF 1960 — An Act to supplement provisions of the Evacuee Interest (Separation) Amendment Act, 1960.	PAGES 48-49
---	-----------------------

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 28th September 1960, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XI OF 1960.

(First published, after having received the assent of the Governor in the " Gujarat Government Gazette " on the 1st October 1960)

An Act to supplement provision of the Evacuee Interest (Separation) Amendment Act, 1960.

Whereas it is expedient to supplement the provisions of the Evacuee Interest (Separation) Amendment Act, 1960 in its application to the State of Gujarat ; It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Gujarat Evacuee Interest (Separation) Supplementary Act, 1960.

Short title,
extent and
Commence-
ment.

(2) It extends to the whole of the State of Gujarat.

(3) It shall come into force on the date appointed by the Central Government under sub-section (2) of section 1 of the Evacuee Interest (Separation) Amendment Act, 1960. 27 of 1960

Suppl ment- 2. The amendments made to the Evacuee Interest (Separation) Act, LXIV
ing Provi- 1951, by the Evacuee Interest (Separation) Amendment Act, 1960, shall of 1951
sions of in so far as they relate to any matter enumerated in List II of the seventh 27 of
Act 27 of Schedule to the Constitution, be as valid in the State of Gujarat as if the 1960
1960. provisions contained therein had been enacted by the Legislature of the
State.